

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA

CCPA 54/2011
(ARISING OUT OF O.A. 250/2006)

CORAM

HON'BLE MRS. URMITA DATTA SEN, MEMBER (J)
HON'BLE SHRI A.E. AHMAD, MEMBER (A)

Banarsi Devi Widow of late Tirath Rai Ex-carriage fitter, resident of village- Balbakuari, P.O.- Hajipur, District- Vaishali.

Vs

Shri K.K. Shrivastava, General Manager, E.C. Railway, Hajipur and other

ORAL ORDER DATED 24.01.2014

None for the applicant

Shri Mukundjee, Id counsel for the respondents.

MRS. URMITA DATTA SEN, MEMBER (J): The instant CCPA has been filed for non compliance of the order dated 25th May 2010 passed in O.A No. 250/2006 by this Tribunal wherein the following directions had been given:-

"Accordingly, the impugned order is set aside and the respondents are directed to sanction family pension to the applicant from the due date and pay the arrear after adjusting the special contribution to P.F and the ex-gratia payment made to her within four months from the date of receipt/production of copy of this order with interest at the rate of 5% per annum."

Learned counsel for respondents has submitted that they have complied with the order vide order dated 30.07.2013 and they have annexed the same as Annexure -III in show cause filed on 16.01.2014 wherein it is reflected that the family pension with effect from 31.07.1979 to 30.04.2013 has been paid in lumpsum as arrear. Family Pension w.e.f. 01.05.2013 @ Rs 3500/- p.m is being paid through PPO No. 10020513003 dated 09.5.2013 and arrear of family pension from 31.07.1979 to 31.07.1979 Rs 04,42,388/- paid through RTGS to A/c No. 465410510001994 SBI, Hajipur on 27.05.2013 after deducting the recoveries of item 4 & 5 paid by Railway and interest on delayed payment of pension Rs 26,751/- by cheque no. 853819 has been paid.

Thus according to the respondents they have already complied with the order.

Accordingly, CCPA is dropped. Notices issued to the contemnor stands discharged.

Amjad
(A.E.Ahmad) M/A

mks

Urmita Datta (S)
(U.D.Sen) M/J